CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P.No.48/94 in O.A.No.1813/92

Hon'ble Shri Justice S.C.Mathur, Chairman Hon'ble Shri P.T.Thiruvengadam, Member(A)

New Delhi, this 20th day of March, 1995

Shri Kanti Lal s/o Shri Murari Lal Gupta R/o 7UA/3, Jawahar Nagar Delhi - 110 007.

... Petitioner

Versus

The Chief Commissioner of Income Tax-II
Central Revenue Building
New Delhi - 110 002.

.... Respondent

(By Shri V.S.R.Krishna, Advocate)

ORDER(Oral)

Hon'ble Shri Justice S.C.Mathur, Chairman

The applicant has filed the instant Contempt

Petition alleging disobediance by the respondent of this

Tribunal's order dated 16.7.1992 passed in OA No.1813 of 92.

- 2. By the aforesaid order, the respondents had been directed to dispose of the applicant's statutory appeal and to pay him the pensionary benefits.
- 3. From the order sheets dated 18.10.1994, 22.11.1994 and 12.12.1995, it appears that the surviving grievance of the applicant is that he has not been paid interest at the rate of 12% per annum and instead he has been paid interest at the rate of 10% per annum only on his pensionary benefits. When the case came up on 15.2.1995, the learned counsel for the respondent made a statement that arrangements had been made for paying interest to the applicant at the rate of 12% per annum. The learned counsel

was however, not in a position to make a positive statement that such payment had been effected? Accordingly, the case was directed to come up today.

4. Today, when the case was taken up no one appeared from either side even on second call. It appears that the / applicant is satisfied with the implementation of the Tribunal's order. As such no further orders are required in the case.

5. In view of the above, this case is consigned to records and notice issued by this Tribunal is hereby discharged. There shall be no order as to costs.

b. J. gra.

(P.T.THIRUVENGADAM)

MEMBER(A)

(S.C.MATHUR)

CHAIRMAN

/RAO/